

DIVISION BENCH
COURT - I

P-116

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/129(KB)2023
IA(I.B.C)/1040(KB)2024,
IA(I.B.C)/32(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH JULY 2024

IN THE MATTER OF	UNIVERSAL POLYCHEM (INDIA) PRIVATE LIMITED VS GUPTA POWER INFRASTRUCTURE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearances via video conference/physically

Mr. Bhawanshu Sharma, Adv.] For the Operational Creditor

Mr. Patita Paban Bishwal, Adv.] For the Corporate Debtor
Mr. S. Archarya, Adv.]
Ms. Suranjana Chatterjee, Adv.]

ORDER

1. Ld. Counsel on both sides present.
2. **IA(I.B.C)/1040(KB)2024**
 - i. This application has been filed by the applicant under section 60(5) of Insolvency and Bankruptcy Code, 2016 read with rule 11 and rule 42 of NCLT Rules to seek permission to file rejoinder in the matter.
 - ii. This applicaiton is duly supported by an affidvit of applicaint which is at page 7d of this IA.
 - iii. In order dated 09.04.2024, Operational Creditor's right to file Rejoinder was closed. The Operational Creditor insists that the rejoinder is necessary for proper adjudication of the matter.
 - iv. In view of the above, this IA is **allowed** and **disposed of** accordingly.
 - v. The Opeartional Creditor assures to file the same during the course of the day.

3. **IA(I.B.C)/32(KB)2024**

- i. In terms of order dated 30.01.2024 the Corporate Debtor had obtained permission to file Reply Affidavit and the IA was disposed of.
 - ii. In view of the above, IA(I.B.C)/32(KB)2024 is **dismissed as infructuous**.
4. Post this matter on **26.08.2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)